

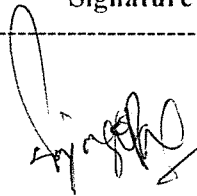
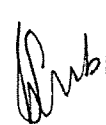
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

31

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11/9/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/323/IB/2018
PETITION NUMBER : CP/283/IB/2018
NAME OF THE PETITIONER(S) : NIKITA CONTAINERS PVT LTD
NAME OF THE RESPONDENT(S) : UNICARE PHARMA LTD
UNDER SECTION : 19(2)

S.No.	Name (in Capital)	Represented by	Signature
1.	S. Rajagopal	Ansible & RP	
2.	SHUBHARANTANI ANANTH	COUNSEL FOR SECURED CREDITOR SYNDICATE BANK	

(31)

MA/323/IB/2018 IN CP/283/IB/2018

ORDER

Counsel for Secured Creditor (Syndicate Bank) present. Proposed RP present in person. In this case, the IBBI has confirmed that there are no adverse remarks on the proposed RP Shri S.Rajagopal (Regn No.IBBI/IPA-002/IP-N00082/2017 - 18/10223) and also no observations have been made against him. The Tribunal hereby appoints Shri S.Rajagopal as RP in this case and he will take charge of the affairs of the Corporate Debtor to scrutinize the books, accounts and take possession of the assets of the Corporate Debtor (M/s.Unicare Pharma Limited). The RP is hereby directed to immediately convene the meeting of the COC to pursue with the evolution of a resolution plan.

In view of the above directions, the application is closed as **disposed of**.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

sr